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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 172/2021

Poonam Yadav

.....Applicant

Versus

M/s Ecogreen Energy Private Limited & Ors.

.....Respondent(s)

WITH

Original Application No. 109/2022 (IA No 757/2023)

Vivek Kamboj

..... Applicant

Versus

Union of India & Ors.

..... Respondent(s)

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Date: 15.12.2025

Filed By:

Madhav Sinhal, Advocate
Counsel for deponent

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Report by way of affidavit of Sh. Sudhir Rajpal, IAS, Additional Chief Secretary to Govt., Haryana, Environment, Forests & Wildlife Department in compliance of order dated 18.09.2025 & 27.10.2025

MOST RESPECTFULLY SHOWETH:

I, Sudhir Rajpal, IAS, Additional Chief Secretary to Govt., Haryana, Environment, Forests & Wildlife Department do hereby solemnly affirm and declare as under:-

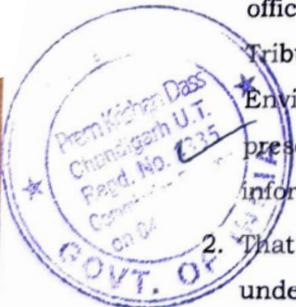
1. That, it is most respectfully submitted that the delay in filing the present reply occurred due to a non-communication at the level of the concerned field officer, who failed to timely communicate the directions of this Hon'ble Tribunal to the office of the Additional Chief Secretary to Govt., Haryana, Environment, Forests & Wildlife Department. The delay is regretted. The present affidavit is being filed immediately upon receipt of the correct information.

2. That Hon'ble Tribunal vide it's order dated 18.09.2025 has directed as under:-

"5. Learned Senior Additional AG appearing for State of Haryana submits that he will have an interaction with top most authorities of the State and will ensure appropriate remedial action within three weeks.

6. Sh. Rahul Khurana, Learned Counsel appearing for Municipal Corporation, Gurugram submits that he will obtain positive instructions in respect of deposit of environmental compensation within four weeks.

Sudhir



7. In such circumstances, we direct respondents no. 2, 3 and Principal Secretary, Environment, State of Haryana to file affidavit of compliance within four weeks.

8. Learned Counsel for the applicant submits that leachate flowing from the Bandhwari Landfill site is getting accumulated in the agricultural fields of the villagers and affecting its fertility. The State authorities as well as respondent no.2-Municipal Corporation, Gurugram will verify this fact and will take immediate remedial action....."

3. That Hon'ble Tribunal vide it's order dated 27.10.2025 has directed as under:-

"8. The submission of the learned counsel for the applicant is that leachate is still flowing and no action has been taken by the State Authorities till now.

9. We find that even the direction of the Tribunal to the Respondent No. 2, 3 and Principal Secretary, Environment, for filing the compliance affidavit within four weeks has not been complied with and no such affidavit has been filed till now. It reflects that concerned authorities are not serious about remediating the problem at the ground level.

10. A prayer has been made by the Learned Counsel for the State of Haryana seeking further short time to file an affidavit. In the circumstances of the case noted above, the prayer is allowed subject to deposit of cost of Rs. 50,000/- with the National Green Tribunal Bar Association within one week. The Principal Secretary, Environment, State of Haryana, is directed to remain virtually present on the next date of hearing and disclose the reason why the orders of the Tribunal are not complied with and why the problem has not been remediated till now. 11. List on 16.12.2025"

4. That a meeting was convened with all stakeholder departments on 12.12.2025 by the deponent, wherein the respondent No. 2 i.e. Municipal Corporation, Gurugram furnished a written assurance that the issue of leachate generation and its management shall be resolved within the next three months. During the said meeting, , Municipal Corporation Gurugram, was further directed to submit a time-bound leachate management plan, a comprehensive solid waste management plan, as well as a remediation plan for addressing the existing legacy waste and associated environmental concerns. Copy of minutes of meeting dated 12.12.2025 are annexed as

Annexure-1.

5. That show cause notice has been issued to the Field Officer for non-communication by the concerned Field Officer of Hon'ble Tribunal order dated 18.09.2025.

6. That inspection of Bandhwari landfill site was conducted on 19.11.2025 by a joint Committee comprising of Sh. Satinder Pal, SEE, HSPCB, Dr. Babu Ram, Technical Expert, HSPCB, Ms. Akansha Tanwar, Regional Officer, HSPCB,

Gurugram Region (N) & Sh. Ashish Gahlawat, AEE, HSPCB, Gurugram Region (N). It was found that Big Leachate pond, which was earlier found fully filled with leachate, has been dewatered and at present approx 30% of the leachate is still in the pond. The committee was informed that the leachate of said pond has been transported through tankers at Sewage Treatment Plant, Behrampur operated by GMDA. Copy of site inspection report is annexed as **Annexure-2**.

7. That respondent No. 3 has imposed Environmental Compensation against respondent No. 2 @ 10 Lakh per month since April, 2020 to September, 2025 in compliance of order(s) passed by this Hon'ble Tribunal in OA No. 606/2018 for the non-compliance of Solid Waste Management Rules, 2016 at Landfill site at Bandhwari and respondent No. 3 has deposited Environmental Compensation of Rs. 6.30 crore. Respondent No. 2 was directed to submit their proposal for Environmental Compensation utilization for reclamation of the landfill site & nearby areas affected by leachate within one month.
8. That respondent No. 3 has filed prosecution case against respondent No. 2 before Hon'ble District & Session Court vide Case No. COMA/125/2025 under EP Act and Case No. COMA/458/2024 under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and case is listed for notice to accused for 10.02.2026 & 11.12.2025 respectively before District & Session Court, Gurugram.

In view of the above stated facts and circumstances mentioned herein above, it is prayed to take on record the present affidavit. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

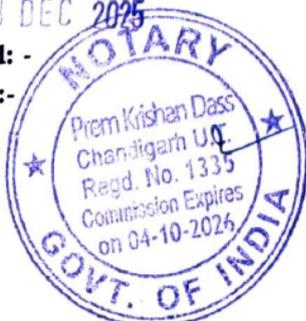
Dated: - 13 DEC 2025
Place:-


Additional Chief Secretary to Govt., Haryana,
Environment, Forests & Wildlife Department

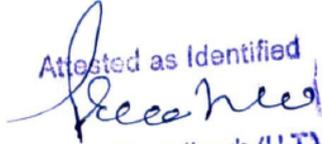
Verification:

Verified at Chandigarh on 13.12 of December, 2025 that contents of the Para No. 1 to 8 are true and correct to the best of my knowledge as per information derived from the official record. Nothing material has been concealed therein.

Dated: - 13 DEC 2025
Place:-




Additional Chief Secretary to Govt., Haryana,
Environment, Forests & Wildlife Department

Attested as Identified

4 Notary Chandigarh (U.T.)
13 DEC 2025

Subject: Minutes of meeting held on 12.12.2025 at 12:00 Noon under the chairmanship of Sh. Sudir Rajpal, IAS, Additional Chief Secretary, Environment with all concerned stakeholders in his office Room, 7th Floor, HCS, Sector-1, Chandigarh regarding OA No. 172/2021- Poonam Yadav V/s Ecogreen.

The List of the participants is as per Annexure-I

At the outset, Director Environment welcomed all the participants and appraised the that meeting being convened regarding OA No. 172/2021 titled as Poonam Yadav V/s Eco Green Energy Pvt Ltd & Ors and preparation of affidavit/reply to be filed before Hon'ble Tribunal in compliance of order dated 18.09.2025 & 27.10.2025.

Additional Chief Secretary, Environment has appraised that matter is very serious and Hon'ble Tribunal vide order dated 27.10.2025 directed that the Principal Secretary, Environment, State of Haryana, is directed to remain virtually present on the next date of hearing and disclose the reason why the orders of the Tribunal are not complied with and why the problem has not been remediated till now.

During the meeting, Municipal Corporation, Gurugram furnished a written assurance that the issue of leachate generation and its management shall be resolved within the next three months. During the said meeting, Municipal Corporation Gurugram, was further directed to submit a time-bound leachate management plan, a comprehensive solid waste management plan, as well as a remediation plan for addressing the existing legacy waste and associated environmental concerns. Municipal Corporation, Gurugram was directed to submit their proposal for Environmental Compensation utilization for reclamation of the landfill site & nearby areas affected by leachate within one month.

HSPCB appraised the chair that that inspection of Bandhwari landfill site was conducted by a joint Committee of HSPCB, in compliance of direction issued in said OAs. It was found that Big Leachate pond, which was earlier found fully filled with leachate, has been dewatered and at present approx 30% of the leachate is still in the pond. The committee was informed that the leachate of said pond has been transported through tankers at Sewage Treatment Plant, Behrampur operated by GMDA & the same has been verified & found true. However, the committee directed that respondent No. 2, to re-erect/reinstall Disk-Tube Reverse Osmosis (DTROs) of adequate capacity or any other suitable & appropriate latest technology mechanism based on Zero Liquid Discharge technology to treat the leachate generated from the landfill site and shall ensure that leachate is also treated simultaneously with completion of work of remediation of legacy waste

HSPCB has imposed Environmental Compensation against Municipal Corporation, Gurugram @ 10 Lakh per month since April, 2020 to September, 2025 in compliance of order(s) passed by this Hon'ble Tribunal in OA No. 606/2018 for the non-compliance of Solid Waste Management Rules, 2016 at Landfill site at Bandhwari and respondent No. 3 has deposited Environmental Compensation of Rs. 6.30 Crore . Prosecution have also been filed against Municipal Corporation, Gurugram before Hon'ble District & Session Court vide Case No. COMA/125/2025 under EP Act and Case No. COMA/458/2024 under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and case is listed for notice to accuse for 10.02.2026 & 11.12.2025 respectively before District & Session Court, Gurugram.

Meeting ended with a vote of thanks to the Chair

Annexure-I

List of participants of meeting held on 12.12.2025 at 12:00 Noon under the chairmanship of Sh. Sudir Rajpal, IAS, Additional Chief Secretary, Environment with all concerned stakeholders in his office Room, 7th Floor, HCS, Sector-1, Chandigarh regarding OA No. 172/2021- Poonam Yadav V/s Ecogreen.

1. Sh. Ashok Kumar Meena, IAS, Director, Urban Local Bodies Department
2. Sh. Virender Kumar Dahiy, Director Environment & Climate Change Deptt. Haryana
3. Dr. Babu Ram, Technical Expert, HSPCB
4. Sh. Jatinder Pal, SEE, HSPCB
5. Sh. Sandeep Singh, Regional Officer, HSPCB, Faridabad Region
6. Sh. Harish Kumar, Regional Officer, HSPCB, Ballabgarh Region
7. Smt Akansha Tanwar, Regional Officer, HSPCB, Gurugram Region (N)

ANNEXURE -2

Report on visit to Bandhwari legacy waste dump site, Bandhwari, Gurugram on 19.11.2025 by the Committee, constituted by the Board, in compliance of order dated 17.09.2024 of MOEF&CC and directions of the Hon'ble Supreme Court of India in order dated 26.07.2024 in the matter of Writ Petition (C) 13029 of 1985 titled as M.C. Mehta V/s Union of India & Ors.

1.0 Background

Hon'ble Supreme Court of India in order dated 26.07.2024 in the matter of Writ Petition (C) 13029 of 1985 titled as M.C. Mehta v/s Union of India & Ors raised the issue regarding effective implementation of Solid Waste Management Rules, 2016 in Delhi, Gurugram, Faridabad and Greater Noida & Ors. In the said order the Secretary of the Ministry of Environment, Forest and Climate Change of the Government of India was directed to immediately convene a meeting with the Secretary of the Ministry of Housing and Urban Affairs (MoHUA), the Commissioners of the Municipal Corporations at Gurugram and Faridabad, officials of the Greater NOIDA and the Secretaries of the Department of Environment of the State Governments of Haryana and Uttar Pradesh and come out with immediate solutions to deal with the crisis which will lead to public health emergency. It was further directed that the report regarding Delhi and these three areas of Gurugram, Faridabad and Greater NOIDA shall be submitted by the Secretary of the MoEFCC of the Government of India within one month from today. In compliance of said directions, the Secretary, MOEF& CC held meeting with the authorities of State of Haryana, Uttar Pradesh, Greater NOIDA and MoHUA and directed HSPCB as under.

2.0 Directions to HSPCB by MOEF& CC vide its order dated 17.9.2024

- i. Haryana State Pollution Control Board shall undertake monthly audit, through third party, of measures taken by Municipal Corporations of Faridabad and Gurugram, with respect to solid waste management of fresh waste.
- ii. The Haryana State Pollution Control Board shall also undertake ambient air and water quality monitoring around legacy waste dumpsite and monitor progress of bioremediation of legacy waste dumpsites.
- iii. Haryana State Pollution Control Board, as part of special monitoring and review mechanism, shall take monthly review meeting with Municipal Corporations of Faridabad and Gurugram and submit a report by 10th of every month to the Commission of Air Quality Management in National Capital region & Adjoining areas.

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2.1 Monthly audit, through third party, of measures taken by Municipal Corporations of Faridabad and Gurugram with respect to management of fresh municipal solid waste.

HSPCB has finalized the agency namely IPAI, Chandigarh to carry out monthly audit regarding steps taken by MCG and MCF for management of fresh solid waste and the work shall be allotted shortly.

2.2 Monitoring the progress of bioremediation of legacy waste lying dumped at Bandhwari legacy waste dump site, Bandhwari, Gurugram.

Municipal Corporation, Gurugram, has estimated approximately 11.5 Lakh MT of legacy waste lying dumped at Bandhwari legacy waste dumpsite. Regular disposal of fresh solid waste, generated by Municipal Corporation, Gurugram (MCG) and Municipal Corporation, Faridabad (MCF), which is estimated as 1800 TPD and 700 TPD, respectively, in addition to existing quantity of legacy waste lying dumped at Bandhwari site, disposal of regular fresh solid waste has resulted into accumulation of total quantity of solid waste dumped at site is approx. 14.21 lakh MT.

The statement (**Annexure -1**) showing the quantity of legacy waste lying dumped at site, quantity of fresh waste received at site and processed is shown as per table given below.

Sr. No.	Description	Quantity in Lakh MT
1	Total legacy waste assessed in January, 2023	30.43
2	Fresh municipal solid waste received from Jan 2023 to Dec 2023	6.06
3	Fresh municipal solid waste received from Jan 2024 to December, 2024	6.90
4	Fresh municipal solid waste received from January, 2025 to 31st October, 2025	7.10
	Total waste received (A)	50.49
5	Solid waste processed from Jan 2023 to Dec 2023	16.50
6	Solid waste processed from Jan 2024 to December, 2024	17.46
7	Waste processed in Jan 2025 and February 2025	nil
8	Waste processed in March, 2025 to 03.07.2025	2.32
9	Waste processed from 03.07.2025 to 31.10.2025	Nil
10	Total waste processed (B)	36.28
11	Balance waste to be processed as on 01.11.2025 (A-B = C)	14.21 Lakh MT

Regarding processing of legacy waste lying dumped at Bandhwari legacy waste dump site, earlier MCG had engaged two agencies M/S GreenTech Enviro Management Pvt. Ltd. and M/S -Aadarsh Bharat Enviro Private Ltd., in the month of March, 2025 for processing of legacy waste as 9 lakh MT and 5 lakh MT, respectively. But since the progress of processing of legacy waste by these two agency was very slow, therefore MCG terminated the agreement made with these agencies on 14.7.2025 and uptill now no processing of legacy waste has been done and regular fresh municipal solid waste receiving from MCG and MCF is being accumulated at the site resulting in accumulation of approximately 14.21 lakh MT of solid waste at Bandhwari legacy waste dump site.

As per **Annexure-I**, the total quantity of solid waste dumped at Bandhwari dump site up to December, 2024 is 43.39 lakh MT. The quantity of total solid waste processed at site from January 2023 to 31st December 2024 is 33.96 lakh MT, whereas, no quantity of legacy waste was processed in the months of January and February 2025 and from 04.07.2025 to 19.11.2025. Approximately 5.40 Lakh MT fresh MSW has been received at site during the months of Jan. 2025 to August, 2025 and 2.32 Lakh MT solid waste has been processed during the period March, 2025 to 03.07.2025. No solid waste has been processed at Bandhwari site from 4.7.2025 to date. The balance quantity of solid waste to be processed is 14.21 lakh MT including regular fresh municipal solid waste of MCG and MCF.

2.3 Monthly review meeting with Municipal Corporations Faridabad, Gurugram and Manesar by HSPCB as part of special monitoring and review mechanism.

In compliance of order dated 17.09.2024 issued by the MoEF & CC vide its office memorandum File No.: 11/27/2024-HSM and directions dated 26.07.2024 of Hon'ble Supreme Court of India in Writ Petition (C) 13029 of 1985 titled M.C. Mehta vs. Union of India & Ors. with respect to effective implementation of Solid Waste Management Rules, 2016, in Gurugram and Faridabad, HSPCB held 05 meetings with MCG and MCF so far. 5th meeting under the Chairmanship of Chairman HSPCB was held on 05.06.2025, wherein, the following decisions were taken.

1. **Remediation of legacy waste lying dumped at legacy waste dump site, Gurugram and Manser.**
 - i. MCG shall ask the agencies to deploy more machinery at site to ensure that whole of the legacy waste is remediated within short duration. The fractions of legacy waste namely bio-soil, RDF, C& D waste and inert waste may be disposed off in an environmentally sound manner. A proper record in this regard may be maintained and submitted to HSPCB on monthly basis.

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- ii. MCG shall submit the report of HARSAC regarding quantification of balance quantity of legacy waste to HSPCB within 15 days.
- iii. MCM shall issue directions to the concerned agency, to whom remediation work of legacy waste has been allotted, to deploy more trommel machines to enhance the processing capacity of legacy waste and ensure that 100% legacy waste may be remediated within a short period.
- iv. MCM shall also ensure that fractions of legacy waste (bio-soil, RDF, C&D waste and inert waste) may be disposed off in an environmentally sound manner. A proper record may be maintained and the same may be submitted to HSPCB on monthly basis.

2. Treatment of leachate generated at legacy waste dump sites.

- i. MCG shall remove the plastic waste from leachate ponds at Bandhwari site within 07 days and the same may be disposed off along with RDF. leachate collected in these ponds may be treated through DTROs simultaneously with completion of work of remediation of legacy waste.
- ii. Parapet wall or fencing may be provided around these ponds within 15 days. These ponds may also be made impervious by providing HDPE lining within 01 month.
- iii. MCG may either re-erect/reinstall Disk-Tube Reverse Osmosis (DTROs) of adequate capacity or any other suitable and appropriate latest technology mechanism based on zero liquid discharge technology to treat the leachate generated from the landfill site and shall ensure that leachate is also treated simultaneously with completion of work of remediation of legacy waste.
- iv. MCM shall also ensure that in case any leachate is generated at legacy waste dump site, the same may be treated through zero liquid discharge technology simultaneously with the completion of work of remediation of legacy waste.

3. Segregation and management of fresh solid waste generated by MCG, MCF and MCM

- i. MCG, MCF and MCM shall achieve 100% source segregation of solid waste within by 31.07.2025.
- ii. MCF shall enhance the capacity of trommel machines by installing at least two trommel machines at Mujeri site to process 300 TPD fresh solid waste by 31.07.2025. Solid waste processing plant, set up at Partapgarh area, may be made operational by 31.07.2025 so that maximum quantity of fresh solid waste is processed at these sites and minimum quantity of fresh waste may be sent to Bandhwari site.
- iii. MCG may also make the processing plants, set up in Gurugram area, for

processing of fresh solid waste, in operation by 31.07.2025 so as to reduce the quantity of fresh solid waste to be sent to Bandhwari site.

- iv. MCM shall allot the work of treatment of fresh waste to the suitable agency and install fresh solid waste processing plant by 31.07.2025 to process whole of fresh solid waste so that no further fresh waste is sent to legacy waste dump site.
 - v. Regional officer, HSPCB, Faridabad shall issue direction to HSVP to comply with the Solid Waste Management Rules, 2016 and dispose of fresh solid waste at dedicated places earmarked by MCF in an environmentally sound manner.
4. **Providing information on the format prescribed by MOEF&CC in compliance of its direction dated 17.9.2024**

MCG, MCF and MCM shall supply the information/data desired by MOEF&CC in compliance of its directions dated 17.9.2024 with regard to management of fresh & legacy waste, treatment of leachate and disposal mechanism of fractions of fresh and legacy waste by 5th of every month to HSPCB.

5. **Steps taken by MCG, MCF and MCM to prohibit the use of single use plastic (SUP) items**

- i. MCG, MCF and MCM shall constitute teams to make surprise checking on stockiest, distributors, whole sale dealers and users of single use plastic items on weekly basis and the violators may be issued challans and challans amount may be recovered and weekly report may be submitted to HSPCB.
 - ii. The manufacturers of single use plastic items and stockiest of these items may be identified jointly by officials of MCG, MCF and MCM and HSPCB within one month and further action may be taken as per the provisions of the Plastic Waste Management Rules, 2016.
 - iii. A meeting with the Chief Administrator, HSVP and Administrative Secretary, PWD may be fixed for discussion the on the issue of use of plastic waste in the construction of roads as per the Enlistment Rules, Haryana Building Code and Haryana Schedule of Rates (HSR) for which HSCP B may put up the file separately within 10 days.
6. **Appointment of Nodal Officers by MCG, MCF and MCM for day to day interaction with the committee in the matter and various issues relating to the case.**
- MCs namely MCG, MCF and MCM shall intimate the name and mobile numbers of Nodal Officers in the rank of Joint Commissioners of the Corporations to HSPCB within 3 days.

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2.4 Submission of report to CAQM

Based on the information provided by MCG and MCF, the monthly report for the month October, 2025 in the matter has been submitted to CAQM vide HSPCB letter No. HSPCB/SWM/2025/168 dated 07.11.2025.

3.0 Visit to Bandhwari legacy waste dump site area by the Committee on 19.11.2025

The committee, consisting of following officers of the Board, has visited Bandhwari legacy waste dump site on 19.11.2025

A) Officers of HSPCB

- i. Dr. Babu Ram, Technical Expert, HSPCB
- ii. Sh. Satinder Pal, Senior Environmental Engineer, HSPCB
- iii. Ms. Akanksha Tanwar, Regional Officer, Gurugram (North)
- iv. Sh. Ashish Gahlawat, Assistant Environment Engineer, HSPCB, Regional Office, Gurugram.

B) Officers of Municipal Corporation, Gurugram

- a. Sh. Sumit, Assistant Engineer, Municipal Corporation, Gurugram
- b. Sh. Sunil Kumar, Junior Engineer, Municipal Corporation, Gurugram
- c. Sh. Sanjeev Kumar, Junior Engineer, Municipal Corporation, Gurugram

The report is submitted as under.

3.0 Report on bioremediation of legacy waste, treatment of leachate and management of legacy waste gases at Bandhwari legacy waste dump site, Gurugram.

3.1 Collection of leachate, ground water and air emission samples of Bandhwari site area

The committee has collected 8 effluent samples of leachate ponds and 07 ground water samples of Bandhwari site area on 19.11.2025 and the same have been sent to HSPCB, Lab, Faridabad for analysis of various parameters. Air emissions samples were not collected as no processing of legacy waste is going at site. The analysis results are awaited.

3.2 Observations with regard to bio- remediation of legacy waste accumulated at Bandhwari legacy waste dump site, leachate treatment and management of legacy waste gases

- i. As per **Annexure - 1**, the total quantity of solid waste dumped at Bandhwari dump site up to December, 2024 is 43.39 lakh MT. The quantity of total solid waste processed at site from January 2023 to 31st December 2024 is 33.96 lakh MT, whereas, no quantity of legacy waste was processed in the months of January and February 2025 and from 04.07.2025 to 19.11.2025. However, 2.32 Lakh MT solid waste has been processed during the period March, 2025 to 03.07.2025. The quantity of fresh waste of MCG & MCF received at site from 1st January, 2025 to 31st October, 2025 is 7.10 lakh MT.

Therefore, the balance quantity of solid waste to be processed at Bandhwari legacy waste dump site is 14.21 lakh MT.

- ii. Effluent treatment plant based on zero liquid discharge technology earlier installed for treatment of leachate generated from the legacy waste dump site has become defunct and is lying in abandoned conditions. It was informed to the committee that the leachate generated from the legacy waste dump site, is being treated/disposed off through tankers at sewage treatment plant, Behrampur operated by GMDA, which is not an appropriate method to treat leachate as the effluent is toxic in nature. MCG may provide leachate treatment system through zero liquid discharge technology in a time bound manner. For the installation of said technology, MCG has prepared an estimate of Rs. 2.69 crore for 150 m³ / day leachate treatment plant based on MBBR technology , whereas, treatment technology should be based on zero liquid discharge technology due to its toxicity.
- iii. Garland drain, provided on one side of Bandhwari legacy waste dump site, is kutchra from bottom as well as from its sides and leachate was found accumulated in the drain and in its adjoining areas, which may contaminate ground water. No HDPE lining has been provided on garland drain. Photograph showing leachate stagnated/accumulated in garland drain and its adjoining areas are shown as per **plates 1 and 2**.



Plate-1 : Photograph showing leachate stagnated/accumulated in garland drain

- iv. Out of 07 ponds, 05 leachate ponds were also found filled with thick blanket of plastic waste. No parapet wall or fencing was found provided around these ponds which may cause danger to human beings and wild animals.

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The photograph showing leachate pond filled with thick blanket of plastic waste and without any fencing/parapet wall is as per plates 2 & 3.

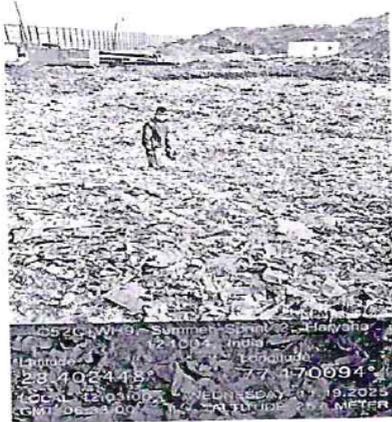


Plate-2



Plate-3

Plates 2 & 3: Photographs showing leachate pond filled with thick blanket of plastic waste and without any fencing/parapet wall

- iv. Big leachate pond, which was earlier found fully filled with leachate, has been dewatered and at present approx 30% of the leachate is still in the pond. The committee was informed that leachate of said pond has been transported through tankers at sewage treatment plant, Behrampur operated by GMDA. However, the committee is of the view that it not appropriate to treat leachate in STP, whereas, it should be treated through zero liquid discharge technology.
- v. MCG has provided wind breaking wall of GI sheets on one side of legacy waste dump site adjacent to Faridabad-Gurugram Road to give aesthetic view and control generation of dust on the highway due to movement of vehicles inside the legacy waste dumpsite. Plantation area has also been developed along the wind breaking wall as a part of greenery and to control spreading of dust from vehicle movement.
- vi. The drain existing in farm house area of village Bandhwari was found carrying untreated leachate, which may contaminate ground water due to its continuous stagnation in the drain

5.0 Overall observations and recommendations

1. The total quantity of solid waste dumped at Bandhwari dump site up to December, 2024 is 43.39 lakh MT. The quantity of total solid waste processed at site from January 2023 to 31st December 2024 is 33.96 lakh MT, whereas, no quantity of legacy waste was processed in the months of January and February 2025 and from 04.07.2025 to 19.11.2025. However, 2.32 Lakh MT solid waste has been processed during the period

March, 2025 to 03.07.2025. The quantity of fresh waste of MCG & MCF received at site from 1st January, 2025 to 31st October, 2025 is 7.10 lakh MT. Therefore, the balance quantity of solid waste to be processed at Bandhwari legacy waste dump site is 14.21 lakh MT. The committee was informed that tender has been invited to remediate 15 lakh MT of legacy waste but single tender was received and therefore, MCG has now retendered for selection of suitable agency for treatment of legacy waste.

The committee recommends that MCG should make the tender conditions more feasible so that more agencies show their interest in bidding for the tender to remediate legacy waste at the earliest.

2. Effluent treatment plant based on zero liquid discharge technology [Disk-Tube Reverse Osmosis (DTRO)] earlier installed for treatment of leachate generated from legacy waste site has been found defunct and is lying in abandoned conditions. The Committee was informed that leachate generated from the landfill site is being treated/disposed off through tankers at sewage treatment plant, Behrampur operated by GMDA. However, the committee is of view that the method adopted for treatment of leachate by Municipal Corporation, Gurugram is not appropriate. For the installation of leachate treatment system, MCG has prepared an estimate of Rs. 2.69 crore for installation of leachate treatment plant based on MBBR technology of capacity 150 m³ / day, whereas, treatment technology should be based on zero liquid discharge technology due to its toxicity.
3. Garland drain, provided on one side of Bandhwari legacy waste dump site, is kutcha from bottom as well as from its sides and leachate was found accumulated in the drain and its adjoining areas. MCG may provide HDPE lining within and its vertical sides of the garland drain within 1 month.
4. Blankets of plastic waste, occurred in all the leachate ponds, may be removed and it may be disposed of along with RDF. The leachate of these ponds may also be treated through zero liquid discharge technology. No parapet wall or fencing was found provided around these ponds which may cause danger to human beings and wild animals. MCG may also provide parapet wall or fencing around these leachate ponds within 1 month.
5. Big leachate pond, which was earlier found fully filled with leachate, has been dewatered and at present approx 30% of the leachate is still in the pond. The committee was informed that leachate of said pond has been transported through tankers at sewage treatment plant, Behrampur operated by GMDA. However, the committee is of the view that it not appropriate to treat leachate in STP, whereas, it should be treated through zero liquid discharge technology.
6. In order to measure the actual quantity of balance legacy waste lying dumped at site, the

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committee was informed that Municipal Corporation, Gurugram has got conducted assessment study of actual balance quantity of legacy waste lying dumped at Bandhwari site from HARSAC but the report is awaited. MCG may submit report of HARSAC to HSPCB at the earliest.

7. The timelines for bioremediation of 100% of legacy waste of Bandhwari site has already been expired and the work of remediation of legacy waste has not been completed and still there is large gap in processing of legacy waste. MCG may get complete the work of processing of legacy waste in a time bound manner.
8. MCG has provided wind breaking wall of GI sheets on one side of legacy waste dump site adjacent to Faridabad-Gurugram Road to give aesthetic view and control generation of dust on the highway due to movement of vehicles inside the legacy waste dumpsite. Plantation area has also been developed along the wind breaking wall as a part of greenery and to control spreading of dust from vehicles movement. MCG may also provide wind breaking walls on other sides of legacy waste dump site along with plantation area to improve its aesthetic view.
9. HSPCB may install adequate number of manual ambient air quality monitoring stations at suitable and appropriate locations in the vicinity of Bandhwari legacy waste dump site to monitor ambient air and legacy waste gases twice a week.

ASHISH
GAHLAWAT
Ashish Gahlawat,
Assistant Environment Engineer,
Regional Office, Gurugram

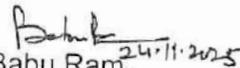
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Regional Officer,
Gurugram (North)

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Satinder Pal,
Senior Environmental Engineer, HSPCB



Dr. Babu Ram,
Technical Expert,
HSPCB